

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

(O.A. No. 318 of 1997)
M.A. No. 52 of 2000

Date of order: 27.1.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G. S. Maingi, Administrative Member

BIDHAN CHANDRA SIKDAR

VS

UNION OF INDIA & ORS.

For the Applicant : Mr. Samir Ghosh, counsel

For the Respondents : Mr. R. M. Roychowdhury, counsel

O R D E R

Heard the learned advocates of both sides. Mr. Roy Chowdhury, learned advocate for the respondents prays for time to file reply to the M.A. which is for injunction. Mr. Ghosh, 1d. advocate submits that the viva voce test will be held tomorrow i.e., 28.1.2000. Considering this fact it is ordered that the applicant may appear before the viva voce test to be held on 28.1.2000 without prejudice to his right and contention to be decided in this case and the respondents should keep one post vacant for the applicant. If the applicant succeeds in this case, his case may be considered against that post. M.A. is thus disposed of.

G. S. Maingi
MEMBER (A)

M. Roy
MEMBER (J)